

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

IN THE MATTER OF:

M/s Carol Infrastructure Pvt. Ltd.

Vs

M/s Dhanversha Builders Pvt. Ltd.

**Item No. 204
IB-915/ND/2020**

...PETITIONER

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 12.10.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Ms. Minakshi Jyoti and Mr. Dharamveer Singh, Advocates with Mr. Nirmesh Agarwal, AR

For the Respondent/Corporate Debtor :Mr. Kunal Motwani, Advocate Mr. Milan Singh Negi and Mr. Mukund Rawat, Advocates

ORDER

IA No. 4053 of 2020

The application for urgent hearing is allowed. The counsel for the corporate debtor Mr. Milan Singh Negi has offered to file vakalatnama within three days and reply within two weeks from today.

Let the main matter be posted to 2nd November, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)